

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.2637 of 2021

Sunil Kumar Mehta @ Sunil Prasad Mehta

.... Petitioner

Versus

The State of Jharkhand

.... Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Shailendra Jit, Advocate

For the State : Mr. P.K. Chatterjee, Addl.P.P

Order No.02 Dated- 05.04.2021

Heard the parties through video conferencing.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Ichak P.S. Case No. 100 of 2016 (G.R. No. 1616 of 2016) registered under Sections 379 of the Indian Penal Code and Section 21 of Mines and Mineral (Development and Regulation) Act, 1957, Rule 54 of (JMMC) Rules, 2004 and Rule 8 of the Jharkhand Dealers Rules, 2007 and Section 33 of Indian Forest Act.

The learned counsel appearing for the petitioner submits that the allegations against the petitioner are that he stored boulders and chips illegally are all false. It is further submitted by learned counsel for the petitioner that no seizure list has been prepared in connection with the alleged seizure. It is next submitted that the petitioner is ready to co-operate with the investigation of the case and is also ready and willing to furnish sufficient security including cash security and the co-accused person whose case stands on the similar footing has already been given the privilege of anticipatory bail by this Court vide order dated 15.03.2019 and 19.08.2019 in A.B.A. No.1087 of 2019 and A.B.A. No.4122 of 2019 respectively. Hence, the petitioner be given the privilege of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned S.D.J.M., Hazaribag within six weeks from today and in the event of his arrest or surrendering, he will be enlarged on bail on depositing Rs.10,000/- (Rupees ten thousand) as cash security and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the

satisfaction of learned S.D.J.M., Hazaribag in connection with Ichak P.S. Case No. 100 of 2016 (G.R. No. 1616 of 2016) with the condition that he will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)

Pappu/